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Title: Need to forbid the Chief Secretary of the Government of Tamil Nadu to write letter to 'The Overseas Economic Cooperation Fund' of Japan asking them not to consider the request of the Govt. of Karnataka for developing the infrastructure of the State.

SHRI K.C. KONDAIAH (BELLARY): I am sorry to bring to your notice that there is a constitutional breach by Tamil Nadu Government. ... (Interruptions)

MR. SPEAKER: Please take your seat.

SHRI K.C. KONDAIAH : I am sorry to bring to your notice that there is a constitutional breach by Tamil Nadu Government. ... (Interruptions)

MR. SPEAKER: Nothing will go on record except Shri Kondaiah's remarks.

(Interruptions)*

SHRI K.C. KONDAIAH : Bangalore is the fastest growing city. Its population is more than seven million. ... (Interruptions)

MR SPEAKER: Please sit down. Nothing will go on record.

(Interruptions) *

SHRI K.C. KONDAIAH (BELLARY): I am sorry to bring to the notice of this House that there is a constitutional breach by the Government of Tamil Nadu.

* Not recorded

Mr. Speaker, Sir, I want to bring an important matter to the notice of this House. There is a constitutional breach committed by the Government of Tamil Nadu. (Interruptions)

MR. SPEAKER: Shri Prabhunath Singh, please take your seat.

... (Interruptions)

SHRI K.C. KONDAIAH : Sir, I want to bring to your notice an important matter.

Bangalore is one of the fastest growing cities of India. It has a population of more than seven million. In order to provide infrastructure and drinking water, the Government of Karnataka is unable to mobilise internal resources. They have approached an international agency, 'The Overseas Economic Cooperation Fund' of Japan. This agency has sanctioned Rs.1,200 crore for the Cauvery Stage IV project for which the Ministry of Urban Affairs and Employment has also given its clearance. (Interruptions) But unfortunately, the Chief Secretary of the Government of Tamil Nadu has written a letter directly to The Overseas Economic Cooperation Fund of Japan asking them not to consider the request of the Government of Karnataka. It is a very serious matter. (Interruptions) It is a breach of the Constitution. Can a State Government write such a letter directly to an overseas agency? This is not good neighbourliness. Such an attempt to scuttle a scheme which is of national importance would give an impression to the international community that our country lacks cohesiveness in approaching bilateral and multilateral funding agencies for major infrastructure projects. (Interruptions)

MR. SPEAKER: I have allowed him. Please take your seat.

SHRI K.C. KONDAIAH : Can the Chief Secretary of the Government of Tamil Nadu be permitted to write such a letter directly to an overseas agency? (Interruptions)

MR. SPEAKER: Nothing will go on record except what Shri Kondaiah says.

(Interruptions)*

* Not recorded

SHRI K.C. KONDAIAH : Therefore, I urge the hon. Prime Minister, though you, to take immediate action. The Chief Secretary of the Government of Tamil Nadu should be instructed not to write such letters. This should be rectified. This is a very serious matter. (Interruptions)